

BY CIRCULATION

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Review Application No.21 of 1999

in

Civil Contempt Application No.83 of 1997

in

Original Application No.970 of 1993

Alahabad, this the 2nd day of June, 1999.

Hon'ble Mr.S.Dayal, Member(A)

Hon'ble Mr.S.K.Agrawal, Member(J)

S.N.Bajaj Applicant

Versus

B.P.Awasthi and another Respondents

Counsel for the applicant : Shri Deva Sharma

ORDER (By circulation)

(By Hon'ble Mr.S.K.Agrawal, Member(J))

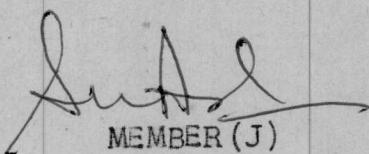
By this review application the applicant has made a prayer to review the order of this Tribunal dated 19-3-99 passed in CCA No.83/97. By the order dated 19-3-99 this Tribunal dismissed the contempt petition and notices issued against the alleged contemners were discharged. The case of the applicant is that delay in compliance of the orders of this Tribunal was wilful and deliberate, but inspite of this fact this contempt petition was dismissed.

2. We have perused the averments made by the applicant in this review application and also perused the order of this Tribunal dated 19-3-99. The powers of this Tribunal in a review matters are similar to the powers as contained in order 47 Rule 1 of CPC. On the basis of the powers of review

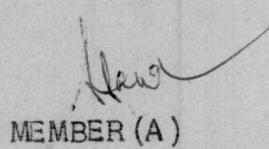
available to this Tribunal any person who consider himself aggrieved by a decree or order from which an appeal is allowed, but from which no appeal has been preferred can apply for review under order 47 Rule 1(1) (a) CPC and in case of Administrative Tribunal under Section 22 (3) (f) of Administrative Tribunal Act. On the ground that there is an error apparent on the face of the record or from the discovery of new an important matter or evidence which after the exercise of due diligence was not within his knowledge or could not be produced by him at the time when the decree or order was passed but it has now come to his knowledge.

3. In the instant case there appears to be no error apparent on the face of record or there is no sufficient reason on the basis of order delivered by this Tribunal in the contempt petition can be reviewed as submitted by the applicant. The contempt petitions are between the Court and the opposite party. Therefore there is no reasonable basis to review the impugned order passed in this contempt petition.

4. We, therefore, dismiss this review petition having no merits at all.



Member (J)



Member (A)

satya/